

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF POPULAR SPIRITS LLP

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Popular Spirits LLP
2.	Date of incorporation of corporate debtor	06/12/2017
3.	Authority under which corporate debtor is incorporated / registered	ROC - Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	AAL-3211
5.	Address of the registered office and principal office (if any) of corporate debtor	S-363, First Floor, Greater Kailash Part-II, South Delhi, New Delhi, Delhi, India, 110048
6.	Insolvency commencement date in respect of corporate debtor	31-07-2024 (Intimation received by the IRP on 12-08-2024 through OC)
7.	Estimated date of closure of insolvency resolution process	08 Feb 2025
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Pankaj Kumar Tiwari IBBI/IPA-003/ICAI-N-00394/2022-2023/14278
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Plot No – D9, Gali No 5, Mahavir Enclave Part -1, New Delhi – 110045. ippankajtiwari@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Plot No – D9, Gali No 5, Mahavir Enclave Part -1, New Delhi – 110045 cirp.popularspiritsllp@gmail.com
11.	Last date for submission of claims	26-08-2024
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N/A
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N/A
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/en/home/downloads

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Popular Spirits LLP** on **31-07-2024 (Received by IRP on 12-08-2024)**.

The creditors of **Popular Spirits LLP**, are hereby called upon to submit their claims with proof on or before **26-08-2024** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class NA in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date : 15 Aug 2024

Place : New Delhi

Pankaj Kumar Tiwari

(Pankaj Kumar Tiwari)

Interim Resolution Professional

IBBI/IPA-003/ICAI-N-00394/2022-2023/14278

Authorisation for Assignment valid till 30th June 2025

